

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.4380 of 2025

Lal Bahadur Mahto S/o Mahabir Mahto, R/o Village - Hullas Tola, P.O. and
P.S. - Tiar, District - Bhojpur, Bihar.

... .. Petitioner/s

Versus

1. The State of Bihar through its Chief Secretary Government of Bihar.
2. The Principal Secretary, Urban Development Ministry, Government of Bihar.
3. The District Magistrate, Bhojpur at Ara.
4. The Executive Officer, Nagar Panchayat Bihiya, Bhojpur.
5. The Sub-Divisional Officer, Jagdishpur, Bhojpur.
6. The Circle Officer Bihiya, Bhojpur.
7. The BDO, Bihiya Bhojpur.
8. The Police Superintendent Bhojpur Ara.
9. The SHO, Bihiya Police Station, Bihiya, Bhojpur.
10. The Executive Engineer PWD, Sahabad Road Division Ara Bhojpur.

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Sunil Kumar Yadav, Adv.
For the Respondent/s : Mr. AC to AG
Mr. Siddharth Shankar Pandey, Adv.

CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY
ORAL JUDGMENT
(Per: HONOURABLE THE ACTING CHIEF JUSTICE)
Date : 02-05-2025

Heard the learned counsel for the parties.

2. Because of the water-logging on the State
Highway (SH) No. 102, running from Jagdishpur and
crossing through Bihiya, several accidents have taken



place.

3. The representations made by the petitioner before the S.D.O., Jagdishpur have yielded no result.

4. Let a fresh representation in this regard be filed by the petitioner before the District Magistrate, Bhojpur at Ara for the needful.

5. The District Magistrate, Bhojpur at Ara shall look into the matter and liaise with the other authorities and shall cause to remove such water-logging from the State Highway.

6. With the afore-noted observation/direction, the writ petition stands disposed off.

(Ashutosh Kumar, ACJ)

(Partha Sarthy, J)

Praveen-II/-

AFR/NAFR	NAFR
CAV DATE	N/A
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